

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 66/MP/2017**

Subject : Petition under Part 7 Regulation 4 of the CERC (Indian Electricity Grid Code) Regulations, 2010 (as amended) read with Regulation 111 of CERC (Conduct of Business) Regulations, 1999 in regard to provision 6.3 A of the Grid Code.

Petitioner : NTPC Limited.

Respondents : None

Date of hearing : 25.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Shri Ajay Dua, NTPC  
Shri A.K. Chaudhary, NTPC  
Shri A.R. Mohanty, NTPC

**Record of Proceedings**

The representative of the petitioner submitted that the present petition has been filed *inter alia* seeking permission to conduct repeat of trial run of the Unit without the need of prior notice to the beneficiaries/ RLDC in case the repeat trial run is started within 7 days of the interruption of trial run for which the notice was served on the beneficiaries and RLDC and for interruption of cumulative 8 hours in case of trial run.

2. After hearing the representative of the petitioner, the Commission directed the petitioner to implead the distribution companies, NLDC/ RLDCs and RPCs as parties to the petition and file the amended memo of parties on or before 9.6.2017.

3. The Commission directed to issue notice to the respondents on admissibility.

4. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies by 30.6.2017, with an advance copy to the petitioner, who may file its rejoinder, if any, by 25.7.2017. The Commission directed the parties that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 22.8.2017 on admissibility.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**